

[श्री विजय गोयल]

माननीय मंत्री जी से मेरा प्रश्न यह है कि आने वाले समय में दिल्ली के लिए ऐसी कौन सी योजनाएं आ रही हैं, जिनसे प्रदूषण और कम हो सकता है? इनमें दिल्ली सरकार की क्या भूमिका है और उनकी कितनी फंडिंग है?

श्री नितिन जयराम गडकरी: माननीय सभापति महोदय, दिल्ली के लिए हम करीब 50,000 करोड़ रुपये के रोड-प्रोजेक्ट्स पर काम कर रहे हैं। पहले जो Easterly and Westerly Bypass था, उनसे पंजाब, हरियाणा, जम्मू-कश्मीर, उत्तराखंड और हिमाचल प्रदेश की तरफ से जो ट्रैफिक मुम्बई और गुजरात जाता था, वह दिल्ली के बीच से होकर जाता था। अभी हमने जो पूरी रिंग रोड बनाई है, उसके कारण सब प्रॉब्लम्स रिजॉल्व हो गई हैं। यह प्रोजेक्ट पहले सुप्रीम कोर्ट में फंसा हुआ था, जिसके लिए भूरे लाल कमेटी बनी थी, इसका एक बहुत लम्बा इतिहास है। अभी हम लोग 10,000 करोड़ रुपये की लागत से द्वारका एक्सप्रेस हाईवे बना रहे हैं। मैं आपको एक सिम्पल उदाहरण देना चाहता हूँ, आप सब लोग एयरपोर्ट से आते-जाते हुए धौला कुआं से हो कर गुजरते हैं। पहले धौला कुआं पर सब लोग अटक जाते थे, क्योंकि वहां ट्रैफिक जाम बहुत रहता था। हालांकि वह एनएच भी नहीं था, क्योंकि एनएच तो ब्रिज पर ही खत्म हो जाता था, लेकिन उसको ताज मानसिंह के ब्रिज तक एक्सटेंड करके हमने उसको भी सुधार दिया है। इसी तरह हमने दिल्ली के ऐसे बहुत से स्पोर्ट्स आइडेंटिफाई किए हैं, जिनमें बहुत सारी रोड्स पर काम चल भी रहा है। आने वाले समय में दिल्ली में प्रदूषण कम होगा।

इस काम में दिल्ली सरकार से कोई सहयोग नहीं लिया गया है। जो Easterly and Westerly bypass हैं, इनकी लैंड एक्विजिशन के लिए यूपी, हरियाणा और दिल्ली की सरकारें 50 प्रतिशत कॉस्ट देने वाली थीं, लेकिन वह कॉस्ट उन्होंने नहीं दी, इसलिए अब यह मामला सुप्रीम कोर्ट में चल रहा है।

Revised cost estimates for Polavaram project

*138. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether it is a fact that Polavaram Revised Cost Estimates (RCE) are pending for approval with Government even after approval from Central Water Commission (CWC), Technical Advisory Committee of the Ministry in February, 2019;

(b) if so, the details thereof; and

(c) whether it is also a fact that the RCEs are pending and awaiting some clarification from State, if so, the details thereof?

THE MINISTER OF JAL SHAKTI (SHRI GAJENDRA SINGH SHEKHAWAT): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) The Second Revised Cost Estimate (RCE) of Polavaram Irrigation Project (PIP) at 2017-18 Price Level (PL) was examined in Central Water Commission (CWC) and accepted by the Advisory Committee of Department of Water Resources, River Development & Ganga Rejuvenation, Ministry of Jal Shakti (the then MoWR, RD & GR) in its 141st meeting held on 11.02.2019 for an amount of ₹ 55, 548.87 crore.

Further, in terms of Ministry of Finance Office Memorandum No. 24(35)/PF-II/2012, dated 05.08.2016, a Revised Cost Committee (RCC) has been constituted *vide* MoWR, RD & GR O.M. dated 02.04.2019 under the chairmanship of Joint Secretary & Financial Advisor, DoWR, RD & GR, Ministry of Jal Shakti to examine the cost escalation of PIP. RCC has held two meetings. In its second meeting held in October, 2019, RCC has sought details from the Government of Andhra Pradesh with regard to types of land identified for acquisition along with their quantities/cost as per 1st and 2nd RCE, and also details of land acquisition and corresponding Project Displaced Families as on 31.03.2014 and 31.03.2018. State has submitted partial information in this regard. Findings/ recommendations of RCC is dependent upon satisfactory compliances by the State Government on its observations.

DR. K. V. P. RAMACHANDRARAO: Mr. Chairman, Sir, the Government says that the Revised Cost Estimates were accepted by the CWC and approved by the Technical Advisory Committee for ₹ 55, 548.87 crores at 2017 and 2018 price level. On the other hand, it says that the Centre will bear the irrigation component price of the project as on 1st April, 2014 only. Sir, here my question is, who will bear it? Will it be by the State Government or the Central Government? Who will bear the difference of prices between 1st April, ₹ 2000 price level and the 2017-18 price level, including land acquisition and this entire project?

श्री गजेन्द्र सिंह शेखावत: माननीय सभापति महोदय, Andhra Pradesh Reorganization Act के बाद में, Ministry of Finance ने जलशक्ति मंत्रालय या तत्कालीन Minister of Water Resources को जो निर्देश दिया, उसके आधार पर इसमें स्पष्ट रूप से उल्लिखित है कि 1 अप्रैल, 2014 तक की कॉस्ट को नेशनल प्रोजेक्ट मानते हुए, भारत सरकार बियर करेगी। रिमेनिंग कॉस्ट के लिए और जो कॉस्ट एस्केलेशन हुआ है, उसके लिए, जैसा माननीय सदस्य ने उल्लेख किया है, Revised Cost Committee बनाई गई थी। Revised Cost Committee की अब तक दो मीटिंग्स हो चुकी हैं और उसमें स्टेट से जो इन्फॉर्मेशन मांगी गई है, वे इन्फॉर्मेशन अभी पेंडिंग हैं। Quantity of the land के ऊपर, the category of the land के ऊपर and the cost of the land acquisition — क्योंकि इसमें जो बड़ा difference है, वह सारा cost of the land and R&R issues का है, उसकी कॉस्ट के ऊपर information माँगी गयी है। वह पूरी information आने के बाद इस पर विचार किया जायेगा।

DR. K.V.P. RAMACHANDRARAO: Sir, Polavaram project was given as a boon to the State of Andhra Pradesh by the Andhra Pradesh Reorganisation Act, 2014. Your role in getting it the national project status was very much appreciated.

Sir, Polavaram project has been declared as national project under the Andhra Pradesh Reorganisation Act, 2014. The Act mandates that construction of this project is the responsibility of the Central Government. But, the Centre has given construction of this project to the State Government in September, 2016. The State took one year to prepare the revised estimate.

MR. CHAIRMAN: What is your supplementary question?

DR. K.V.P. RAMACHANDRARAO: Sir, I am coming to my supplementary.

Sir, the CWC and the Technical Advisory Committee took seventeen months to approve it. Now, it is pending with the Government of India for the last nine months.

So, my supplementary is: When the Central Government, CWC, Polavaram Project Authority and the State Government could not finalize the revised estimates even after three years, what is the future of this project?

The project is supposed to be completed by 2018. I want to know from the hon. Minister when it will be completed.

SHRI GAJENDRA SINGH SHEKHAWAT: Sir, this project is being constructed by the State Government. The revised tender floated a couple of weeks ago by the State Government. As per the new revised tender agreement, they have given the date of completion of the project as December, 2021. So, I hope, by December, 2021, this project will be completed.

SHRI JAIRAM RAMESH: Sir, you are very well aware that Section 90 of the Andhra Pradesh Reorganisation Act, 2014, gives the responsibility for construction and completion of Polavaram project to the Central Government. I wanted to ask the hon. Minister that clearly Section 90 has been given a go-bye. So, what is the commitment that the Minister can make and by when the Polavaram project will actually be completed?

श्री गजेन्द्र सिंह शेखावत: सर, जहाँ तक प्रोजेक्ट के कम्प्लीशन का प्रश्न है, तो पहले उसके लिए जो तिथि निर्धारित की गयी थी – वर्तमान में जैसा मैंने कहा कि अभी हाल ही में इसका टेंडर स्टेट ने re-sign करके नयी टेंडर एजेंसी को दिया है और उन्होंने यह क्लेम किया है कि उसके कारण कॉस्ट कम हुई है, लेकिन उसके कारण उसकी जो समय सीमा थी, जिस समय तक इसे पूरा होना चाहिए था, यह समय सीमा बढ़ा कर दिसम्बर, 2021 की गयी है। लेकिन दिसम्बर, 2021 के बाद भी, क्योंकि इसमें

R&R के बहुत सारे issues related हैं, इसलिए यह प्रोजेक्ट कम्प्लीट होना उन सबके साथ जुड़ा हुआ है। राज्य की सरकार इसमें R&R के issues के settlement के लिए जितनी गति से काम करेगी, जितनी तेज़ गति से काम करेगी, उसी पर इस प्रोजेक्ट का – फाइनली जिस दिन implement हो जायेगा, यह उसके ऊपर निर्भर करेगा।

DR. SASMIT PATRA: Sir, my supplementary to the hon. Minister is: Hon. Chief Minister, Shri Naveen Patnaik, has repeatedly written to the Centre specifying that about 6, 000 people, including tribals, will lose their land in Odisha due to large-scale submergence of Polavaram project. And, there are thousands of hectares get affected. No Gram Sabhas have been conducted in Odisha. People have not been consulted.

MR. CHAIRMAN: Mr. Sasmit, you have to go through the question.

DR. SASMIT PATRA: Therefore, Sir, the point is, since Polavaram project is being expedited and by 2021 it will come about, it is going to have a huge impact on the people of Odisha. But, till now, redressal has not been done. And, Sir, the case is pending before the Supreme Court. But, the hon. Minister is proceeding with the work without taking into consideration...

MR. CHAIRMAN: No, no, please. You are making comments.

DR. SASMIT PATRA: Sir, my only supplementary is: How will the hon. Minister respond to these facts which are currently pending?

श्री गजेन्द्र सिंह शेखावत: सर, माननीय सदस्य ने जो बिन्दु उठाये हैं State of Odisha, Chhattisgarh and Telangana, इन तीनों से सम्बद्ध इस तरह के सारे विषय जो सुप्रीम कोर्ट में पेंडिंग हैं, मुझे लगता है कि जब तक उच्चतम न्यायालय इसमें निर्णय नहीं करे, उस पर यहाँ किसी तरह का कमेंट करना ठीक नहीं होगा।

MR. CHAIRMAN: Please remember, Polavaram is the lifeline for Andhra Pradesh and everything needs to be done.

DR. T. SUBBARAMI REDDY: Sir, I have a supplementary to ask.

MR. CHAIRMAN: No, no. I will not allow like that. Subbarami Reddyji, please sit down.

DR. T. SUBBARAMI REDDY: Sir, Polavaram is a subject and...

MR. CHAIRMAN: No, no. It is not going on record, both in print and electronic.

DR. T. SUBBARAMIREDDY: *

MR. CHAIRMAN: Three supplementaries are over. You are not following. What can I do? Question No. 139. The questioner is not present. Any supplementaries?

* 139. [*The questioner was absent.*]

Policy on Patent Right

*139. SHRI RONALD SAPA TLAU: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) whether Government has any incentive policy for introducing new technologies in Indian industry;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) what is Ministry's current policy on Patent Right?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI NITIN JAIRAM GADKARI): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) and (b) Yes, Sir. The Credit Linked Capital Subsidy (CLCS) component of Credit Linked Capital Subsidy Technology Upgradation Scheme (CLCS-TUS) aims at facilitating technology upgradation by providing capital subsidy to Micro & Small Enterprises on institutional finance (credit) availed by them to modernize their plant and machinery involved in manufacturing process and equipment for rendering services, as the case may be. In addition, the Ministry has established Technology Centres which provide services to the Indian industry by way of precision tooling, training and consultancy.

(c) Does not arise.

(d) Patent rights are granted by the Indian Patent Office as statutory right under the Patent Act, 1970. It is granted for 20 years from the date of filing in India or from the international filing date.

* Not recorded.